

National Company Law Tribunal

Allahabad Bench

CP NO. 36/ND/2015

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 10.10.2017

NAME OF THE COMPANY: Bridge E-Solutions Pvt Ltd

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act of 1956

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Akhil	Director	Bridge Esol.	A Kumar
2.	Rajendra Kr. Gupta			

Rathore
10/10/2017

CP No. 36/ND/2015

Shri Devansh Rathore, proxy counsel for the Advocate Aditya Singh. As the original counsel of both the parties are not available today. The petitioner seeks further time to file affidavit and also for making payment of cost of Rs. 10,000/-.

Such request of further adjournment is seriously opposed by the Respondent in person, Sri Rajendra Kumar, a Director of the Company. However, in order to provide of substantial justice, a further time is granted for filing affidavit and for making payment of cost latest by 25th October, 2017.

An advance copy of such affidavit filed to be served to the opposite counsel, failing which, this court may constrain to pass a consequential order.

The matter be listed on 25th October, 2017.

Dated:10.10.2017

Typed by
P.K. Jyoti

Sd
H.P. Chaturvedi, Member (Judicial)